

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3725
ANSWERED ON:25.08.2011
LAW COMMISSION REPORT ON ADVOCATE ACT
Tewari Shri Manish

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government agreed with the recommendation of the 184 Law Commission Report on the 'problem method' being sought to be introduced in the examination system to an extent of about 75 per cent in each paper, apart from 25 per cent for theory, given its obvious advantages of promoting more analytical thinking;

(b) if so, the details thereof;

(c) the steps taken by the Government to implement the recommendations of the 184th Law Commission Report on 'The Legal Education & Professional Training and Proposals for Amendments to the Advocates Act, 1961 and the University Grants Commission Act, 1956.

(d) the number of permissions granted by the Bar Council of India (BCI) to start law college across the country which had to be withdrawn during the last three years; and

(e) the steps being taken to ensure that permission are granted by the BCI to only those law colleges that have sufficient wherewithal and resources in terms of teachers, support staff and infrastructure to provide quality legal education to its prospective students?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a),(b) & (c) The recommendations made in the 184th Report of the Law Commission on 'The Legal Education & Professional Training and Proposals for Amendments to the Advocates Act, 1961 and the University Grants Commission Act, 1956 are being examined in consultation with the Department of Higher Education and the Bar Council of India.

(d) The Bar Council of India has informed that after due inspection and opportunity given for improvement, the colleges were directed by them to discontinue admission of students. The number of law colleges which were having approval of affiliation from the Bar Council of India but subsequently their request for extension of approval of affiliation were refused by them during last three years are-

2008-09 8
2009-10 1
2010-11 21

(e) The Bar Council of India has informed that every effort is being made to ensure that each college follows the Bar Council of India Rules, 2008 which deal with minimum standards of legal education to be adopted by all institutions in the country.